

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
DIRECTORATE GENERAL OF FOREIGN TRADE  
UDYOG BHAVAN NEW DELHI**

**POLICY CIRCULAR NO-13**  
(RE-2003)/2002-2007 Dated: 18.8.2003

To

All Licensing Authorities.  
All Export promotion Councils.  
All Exporters concerned.

Subject: Review of DEPB rates and submission of fresh data – reg.

Attention is invited to this office's Policy Circular No.8 dated 20<sup>th</sup> June, 2003 wherein certain time limits have been prescribed for submitting the data for review of DEPB rates which are 15% or more. A number of Export Promotion Councils and individual exporters have requested for extension of this time limit. Accordingly, it has been decided to extend the time limit upto 30<sup>th</sup> Sept., 2003 for submission of data to this office by the Export Promotion Councils after consolidating the data received from various exporters.

Some Export Promotion Councils have opined that it is difficult to collect data from all the exporters exporting a particular product and requested for relaxation of this condition. It is hereby clarified that it is not the intention of the Policy Circular No.8 dt. 20<sup>th</sup> June, 2003 to call for data from each and every exporter of a particular product and the intention is only in getting representative data. Export Promotion Councils can forward data related to 60-65% of total exports under a particular DEPB entry and also they should get themselves satisfied that the data forwarded is representative.

Some Export Promotion Councils have also requested to reduce the number of copies of data sheet to be submitted to this office. Accordingly, it has been decided to reduce the number of copies of data sheets to be submitted to 10.

In the instructions for filing data sheet at point (a) the word "Appendix I-A" is corrected to read as "Appendix - 2".

This issues with the approval of Director General of Foreign Trade.

(SBS Reddy)  
Joint Director General of Foreign Trade